

RAJASTHAN HIGH COURT, JODHPUR**ORDER**

No. CONF/HCI/COMMITTEES/2015/21

Date : 01.09.2015

The existing Committees require rationalisation for expeditious disposal of administrative work in the High Court. Further, some Committees have become redundant. In supersession of all earlier orders issued in this regard, the reconstitution of the Committees is made as follows :-

S. No	PURPOSE FOR WHICH CONSTITUTED	CHAIRMAN & MEMBERS OF THE CONSTITUTED/ RE-CONSTITUTED COMMITTEES
1	<u>ADMINISTRATIVE COMMITTEE :</u> To act for the Court in its administrative business in respect of the matters enumerated in sub-rule (a) and (b) of Rule 17 of the Rajasthan High Court Rules, 1952 and other matters to be decided by the Hon'ble Chief Justice	Hon'ble the Acting Chief Justice Hon'ble Mr. Justice Ajay Rastogi Hon'ble Mr. Justice Govind Mathur Hon'ble Mr. Justice G.K. Vyas Hon'ble Dr. Justice Vineet Kothari
2	<u>HIGHER JUDICIARY COMMITTEE :</u> To consider the following matters relating to District Courts and District Judges and Additional District Judges:- (i) Making recommendation for promotion of Judicial Officers to Higher Grade scale by selection. (ii) promotion of Senior Civil Judges as ADJ (FT)/ ADJ (iii) Representations from Judicial Officers regarding service problems. (iv) Confirmation, declaration of completion of probation, extension of probation and recommendation for discharge of Judicial Officers on probation. (v) Questions relating to seniority. (vi) Investiture of powers. (vii) General supervision and control. (viii) Camp sittings. (ix) Review of remarks, if any, made by Portfolio Judges in inspection Notes. (x) Establishment of new Courts. (xi) To consider the cases of Judicial Officers in District Judge cadre for compulsorily retirement. (xii) To evolve appropriate methods within the existing system to fill up the vacancies for appointments of District Judges expeditiously and to look into the matter and suggest steps including the centralised recruitment system. (xiii) Such other matters as the Chief Justice may place before the Committee.	Hon'ble Mr. Justice Ajay Rastogi Hon'ble Mr. Justice Govind Mathur Hon'ble Mr. Justice G.K. Vyas Hon'ble Mr. Justice Mohammad Rafiq Hon'ble Miss Justice Bela M. Trivedi

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<p>3 LOWER JUDICIARY COMMITTEE :</p> <p>To consider the following matters relating to Senior Civil Judge and Chief Judicial Magistrate/ Addl. Chief Judicial Magistrate and Civil Judge and Judicial Magistrate First Class and their Courts :-</p> <ol style="list-style-type: none"> (i) Making recommendation for promotion of Judicial Officers to Higher Grade scale by selection. (ii) Temporary promotion of Officer as Senior Civil Judges. (iii) Representations from Judicial Officers regarding service problems. (iv) Confirmation, declaration of completion of probation, extension of probation and recommendation for discharge of Judicial Officers on probation. (v) Questions relating to seniority. (vi) Investiture of powers. (vii) General supervision and control. (viii) Camp sittings. (ix) Appointment of Special Magistrates (x) Review of remarks, if any, made by Portfolio Judges in inspection Notes. (xi) Establishment of new Courts. (xii) To consider the cases of Judicial Officers in Senior Civil Judge cadre for compulsorily retirement. (xiii) To consider suitability and to recommend the names of officers for promotion to the cadre of Senior Civil Judge pursuant to Rule 29 of RJS Rules, 2010. (xiv) Such other matters as the Chief Justice may place before the Committee. 	<p>Hon'ble Mr. Justice Govind Mathur Hon'ble Mr. Justice Mohammad Rafiq Hon'ble Mr. Justice Mahesh Chandra Sharma Hon'ble Mr. Justice Sangeet Raj Lodha Hon'ble Mr. Justice Freshant Kumar Agarwal</p>
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<p>4 (a) BUILDING COMMITTEE FOR RAJASTHAN HIGH COURT, JODHPUR</p> <ul style="list-style-type: none"> • To consider the matters relating to constructions in general in the High Court premises and maintenance of the residential bungalows of the Hon'ble Judges, Garden, beautification, allotment of canteens, cycle stand, parking, photo-stat shops and all other connected and incidental matters. • To consider the matter regarding construction of new High Court Building at Jhalamand and to oversee the expeditious completion of new High Court building at Jhalamand, Jodhpur and the matter incidental thereto. <p>(b) BUILDING COMMITTEE FOR RAJASTHAN HIGH COURT, JAIPUR :</p> <p>To consider the matters relating to constructions in general in the High Court premises and maintenance of the residential bungalows of the Hon'ble Judges, Garden, beautification, allotment of canteens, cycle stand, parking, photo-stat shops and all other connected and incidental matters.</p>	<p>For Jodhpur :</p> <p>Hon'ble Mr. Justice Govind Mathur Hon'ble Mr. Justice Sangeet Raj Lodha Hon'ble Kumari Justice Nirmaljit Kaur Hon'ble Mr. Justice P.K.Lohra Hon'ble Mr. Justice Vijay Bisnoi Hon'ble Mr. Justice Arun Bhansali</p> <p>For Jaipur :</p> <p>Hon'ble Mr. Justice Ajay Rastogi Hon'ble Mr. Justice Mohammad Rafiq Hon'ble Miss Justice Bela M. Trivedi</p>
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<p>5 To look into all the aspects relating to Court buildings and residences of Judicial Officers in the subordinate courts.</p>	<p>Hon'ble Mr. Justice Govind Mathur Hon'ble Mr. Justice C.K. Vyas</p>
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6	<p>The Rules Committee under Section 123(3) of the Code of Civil Procedure, 1908.</p> <p>This Committee has also been entrusted to consider about the amendment in Section 327(2) & (3) of Cr.P.C. for providing protective umbrella to the sensitive material of top secret nature and to restrict publication of such material in the garb of court proceedings.</p> <p>Entrusted to consider the amendments in Mediation Rules or suggest New Rules.</p>	<p>Hon'ble Mr. Justice G.K. Vyas Hon'ble Mr. Justice M.N. Bhandari Hon'ble Mr. Justice Arun Bhansali Advocate General Chairman, Bar Council of Rajasthan President, Rajasthan High Court Advocates' Association, Jodhpur President, Rajasthan High Court Bar Association, Jaipur The District & Sessions Judge, Metropolitan City, Jodhpur Mr. Sagar Mal Mehta, Senior Advocate, Jaipur Mr. Mahesh Bora, Senior Advocate, Jodhpur.</p>
7	<ul style="list-style-type: none"> To consider the matter regarding recovery and fixation of rent of Advocate Chambers. To consider all the questions relating to allotment of Advocate Chambers and to consider the representations relating to allotment of space, chambers to the members of Bar Association 	<p>AT JODHPUR: Hon'ble Mr. Justice Govind Mathur Hon'ble Dr. Justice Vinzet Kothari President, Rajasthan High Court Advocates' Association, Jodhpur President, Rajasthan High Court Lawyers' Association, Jodhpur Additional Chief Engineer, P.W.D.</p> <p>AT JAIPUR: Hon'ble Mr. Justice Ajay Rastogi Hon'ble Mr. Justice M.N. Bhandari President, Rajasthan High Court Bar Association, Jaipur Additional Chief Engineer, P.W.D.</p>
8	<p>STEERING COMMITTEE : As per the national Policy and Action plan for Implementation and Communication Technology in the Indian Judiciary prepared by the E-Committee, Supreme Court of India for implementation of the action plan.</p>	<p>Hon'ble Mr. Justice Govind Mathur Hon'ble Mr. Justice Mohammad Rafiq Hon'ble Mr. Justice V.S. Siradhana Hon'ble Mr. Justice Arun Bhansali Hon'ble Mr. Justice Anupinder Singh Grewal</p>
9	<p>ARREARS COMMITTEE : To prepare an action plan to liquidate the backlog of arrears and more particularly cases which are pending for more than five years and also To consider and suggest making of scientific and rational analysis as regards accumulation of arrears and devise a road-map for High Court and jurisdictional subordinate courts to arrest arrears of cases taking into account average institution, pendency and disposal of cases and to ensure speedy trial within a reasonable period of time.</p>	<p>Hon'ble Mr. Justice Ajay Rastogi Hon'ble Mr. Justice Govind Mathur Hon'ble Mr. Justice G.K. Vyas</p>
10	<p>(A) Governing Council of the Judicial Academy.</p> <p>(B) Working Committee for Judicial Academy</p>	<p>Hon'ble the Acting Chief Justice, Patron-in-Chief Hon'ble Mr. Justice Ajay Rastogi Hon'ble Mr. Justice Govind Mathur, Chairman Hon'ble Mr. Justice Sangeet Raj Lodha Registrar General, Rajasthan High Court Director Rajasthan State Judicial Academy, Jodhpur</p> <p>Hon'ble Mr. Justice Govind Mathur, Chairman Hon'ble Mr. Justice Pratap Krishna Lohra</p>

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<p>11 (a) For suggesting amendments in the Rajasthan Judicial Service Rules, 2010.</p> <p>To suggest amendments in the Rules of High Court of Judicature for Rajasthan, 1952.</p> <p>To examine and consider the amendments in the Rajasthan High Court Staff Service Rules, 2002.</p> <p>To examine and suggest amendment in Rajasthan Subordinate Courts Ministerial Establishment Rules, 1986.</p> <p>(b) To consider amendments in General Rules (Civil), 1986 and General Rules (Criminal), 1980.</p>	<p>Hon'ble Mr. Justice Ajay Rastogi Hon'ble Dr. Justice Vinod Kothari Hon'ble Mr. Justice Sargeet Raj Lodha Hon'ble Mr. Justice M.N. Bhandari</p> <p>Hon'ble Mr. Justice K.S. Abluwalia Hon'ble Mr. Justice Alok Sharma Hon'ble Mr. Justice Maarendra Maheshwari Hon'ble Mr. Justice Prakash Gupta</p>
<p>12 Purchase Committee : For purchases above Rs. 5,00,000/- and upto Rs. 50,00,000/- (Constituted vide order No.3 Dated 22.02.2014)</p>	<p>AT JODHPUR :- Hon'ble Mr. Justice Sargeet Raj Lodha Hon'ble Mr. Justice P.K. Lohra</p> <p>AT JAIPUR :- Hon'ble Mr. Justice M.N. Bhandari Hon'ble Mr. Justice V.S. Siradhana</p>
<p>13 * To consider promotion matters and such other matters relating to Rajasthan High Court Staff.</p> <p>* For recommendation to the State Government for revision of the Pay Scales in the High Court and restructuring of the Library Staff.</p> <p>* To consider the issues of general welfare.</p> <p>* To consider the cases of Officers (excluding RHJS & RJS Officers), members of the Ministerial Staff and Class IV employees of this Court for compulsory retirement under Rule 53(1) of the Rajasthan Civil Services (Pension) (Amendment) Rules, 1999</p>	<p>Hon'ble Mr. Justice Ajay Rastogi Hon'ble Mr. Justice Govind Mathur Hon'ble Miss Justice Jaistree Thakur The Registrar General The Registrar (Admn), R-IC, Jodhpur The Registrar (Admn), R-IC Bench, Jaipur</p>
<p>14 For the administration of (except allotment) Rajasthan High Court Guest House and Roster Judge Bungalows.</p>	<p>At Jodhpur : Hon'ble Mr. Justice Govind Mathur</p> <p>At Jaipur : Hon'ble Mr. Justice Mohammad Rafiq</p>
<p>15 * To hear and decide the departmental appeals preferred by the staff of Rajasthan High Court against the order of disciplinary authority passed in departmental enquiries.</p> <p>* For the disposal of appeals against the orders of dismissal, removal, compulsory retirement and demotion of ministerial and Class IV employees after following the procedure as laid down in R.C.S. (CCA) Rules, 1958 and to hear and dispose of the appeals, representations filed by the members of ministerial staff and Class IV employees of the subordinate courts against the orders of District Judge in the matter of conditions of service.</p>	<p>Jurisdiction of Principal Seat : Hon'ble Mr. Justice G.K. Vyas</p> <p>Jurisdiction of Bench at Jaipur : Hon'ble Mr. Justice M.N. Bhandari</p>

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16	For recruitment of Law Clerks-cum-Legal Research Assistants in High Court.	Hon'ble Mr. Justice Govind Mathur Hon'ble Dr. Justice Vineet Kothari Hon'ble Mr. Justice Mohammad Rafiq
17	To scrutinize the applications for appointment of Guardian-ad-Litem.	<p>For Jodhpur: Hon'ble Kanari Justice Nirmaljit Kaur Hon'ble Mr. Justice Vijay Bishnoi</p> <p>For Jaipur: Hon'ble Miss Justice Bela M. Trivedi Hon'ble Mr. Justice J.K. Ranka</p>
18	For publishing News Letter of Rajasthan High Court. (The Registrar General, Rajasthan High Court will be the Convener)	Hon'ble Dr. Justice Vineet Kothari Hon'ble Mr. Justice Vijay Bishnoi
19	To submit its status report regarding Court buildings and the residential quarters for Judicial Officers in Forms 'B' every month to the Hon'ble Supreme Court through the Monitoring Committee. (Committee constituted pursuant to the directions given by Hon'ble Supreme Court in I.A. No.279 in Writ Petition (C) No. 1022/1989 dated 27.09.2010).	Hon'ble Administrative Judge Hon'ble Mr. Justice Prakash Gupta Registrar General - Member The Principal Secretary to the Government, Law Deptt. Cum. L.R., Jaipur Chief Engineer, P.W.D., Jaipur
20	Budget and Finance committee of High Court & Subordinate Judiciary for matters relating to the Annual Budget of High Court & the Subordinate Judiciary as well as all incidental matters pertaining to finance as may be referred to, by Hon'ble the Chief Justice.	Hon'ble Mr. Justice Ajay Fastogi Hon'ble Dr. Justice Vineet Kothari Hon'ble Miss Justice Bela M. Trivedi and persons to be co-opted by the Committee.
21	Pursuant to the guidelines provided by Chairperson, Mediation and Conciliation Project Committee, Supreme Court of India vide letter dated 03.02.2010, a committee of three judges constituted to monitor :- <ul style="list-style-type: none"> • Awareness Programmes for specified groups (Judges, Lawyers, NGOs, Trade & Commerce Associations etc.). • Training Programmes for Referral Judges/ Co-ordinators; and • Mediation Training Programme for Mediators; 	Hon'ble Mr. Justice Ajay Fastogi Hon'ble Mr. Justice G.K. Vyss Hon'ble Mr. Justice Mohammad Rafiq

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22	<p>The following Teams are constituted for Process Re-engineering for Civil Cases and Criminal Cases :-</p>	<p>(1) <u>Process Re-engineering Team for Criminal Cases</u> (Headquarters at Jodhpur)</p> <p>(i) Hon'ble Mr. Justice Sandeep Mehta - Head (ii) Mr. Jagmal Singh Choudhary, Sr. Advocate - Member (iii) Dy. Director, RSFA, Jodhpur. - Member-Secretary</p> <p>(2) <u>Process Re-engineering Team for Civil Cases</u> (Headquarters at Jaipur)</p> <p>(i) Hon'ble Mr. Justice K.S. Ahlawalia - Head (ii) Mr. Sunil Sandariya, Advocate - Member (iii) Dy. Director-I, RSLSA, Jaipur. - Member-Secretary</p> <p>Option of co-opting one or more of the members on need basis is given to these Teams.</p> <p>The State Judicial Academy will provide the logistic as also research and analysis support to these Teams.</p>
23	<p>Pursuant to the decision taken in the Chief Justices' Conference, 2013, Hon'ble the Chief Justice has been pleased to constitute the 'State Court Management Systems Committee (SCMSC)' and 'State Court Development and Plan Committee {(SCDFC) (Core of SCMSC)}' on the lines of NCMS, as follows :</p>	<p><u>State Court Management Systems Committee (SCMSC)</u></p> <p>Hon'ble the Acting Chief Justice - Chairman Hon'ble Mr. Justice Ajay Rastogi Hon'ble Mr. Justice Govind Mathur Registrar General Director, Rajasthan State Judicial Academy</p> <p>The Committee is authorised to co-opt as many as members, as deemed proper, on the lines of NCMS. The Committee may also form sub-committee(s) for particular issue(s) involved.</p> <p><u>'State Court Development and Plan Committee {(SCDFC) (Core of SCMSC)}'</u></p> <p>Hon'ble Mr. Justice Ajay Rastogi Hon'ble Mr. Justice Govind Mathur Director, Rajasthan State Judicial Academy</p> <p>The Committee is authorised to co-opt the members (maximum 2 in number), if needed.</p> <p>A vision statement shall be prepared by the Committee comprising of :-</p> <p>Registrar (Rules) Director, Rajasthan State Judicial Academy</p> <p>at the earliest, and the propositions so prepared shall be placed before the SCMSC.</p>

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24	<p>Procurement Committee under Rule 3 of Rajasthan Transparency in Public Procurement Rules, 2013 for purchase above Rs.50 Lacs.</p> <p>A committee for the purpose of preparation of bidding documents, opening of bids, evaluation of bids, monitoring of contract and for assistance in general.</p> <p>Appellate Authority under section 38 of the Rajasthan Transparency in Public Procurement Act, 2012.</p>	<p>Hon'ble Mr. Justice Govind Mathur Hon'ble Mr. Justice G. K. Vyas</p> <p>Registrar (Admn.) Registrar (Classification) Dy. Registrar (Confidential) Accountant</p> <p>Registrar (Admn.) will be Nodal Officer.</p> <p>The Hon'ble members of the committee may nominate a technical expert to assist, if required.</p> <p>Hon'ble the Acting Chief Justice. Hon'ble Mr Justice Ajay Rastogi Hon'ble Mr. Justice Govind Mathur</p>
25	<p>Internal Complaints Committee as per Section 4 of the Sexual Harassment of Women at Work Place (Prevention, Prohibition & Redressal) Act, 2013</p>	<p>1. FOR THE MATTERS PERTAINING TO HON'BLE JUDGES, JUDICIAL OFFICERS, ADVOCATES AND LITIGANTS :</p> <p>Chairperson - Hon'ble Kunari Justice Nirmaljit Kaur Members - Hon'ble Miss Justice Bela M. Trivedi Hon'ble Mr. Justice V.S. Siradhana Smt. Sumati Bishnoi, Advocate</p> <p>2. FOR THE MATTERS PERTAINING TO THE STAFF OF HIGH COURT AT JODHPUR :</p> <p>Chairperson- Smt. Meenakshi Dave, St. Librarian Members -Shri Sushil Purohit, Private Secretary Smt. Usha Sharma, A.O.J. Smt. Lilanma George</p> <p>3. FOR THE MATTERS PERTAINING TO THE STAFF OF HIGH COURT AT BENCH JAIPUR :</p> <p>Chairperson - Smt. Indu Rangwani, Dy. Registrar Members - Smt. Pushpa Jain, Court Master Shri Harish Harsh, A.O.J. Smt. Suryakala Bhandari</p>
26	<p>In view of suggestions given by the Bar Council of India and in pursuance of directions given by Hon'ble Supreme Court in Writ Petition (Civil) No.132/1998 Harish Uppal V/s U.O.I. and Anr., Hon'ble the Chief Justice has been pleased to constitute Grievance Redressal Committees as follows</p>	<p>A. FOR RAJASTHAN HIGH COURT AT JODHPUR</p> <p>Hon'ble Mr. Justice Govind Mathur Hon'ble Mr. Justice G.K. Vyas Hon'ble Mr. Justice Sanceep Mehta Chairman, Bar Council of Rajasthan, Jodhpur President, Rajasthan High Court Advocates Association, Jodhpur President, Rajasthan High Court Lawyers Association, Jodhpur Advocate General, Rajasthan Member, Bar Council of India from the State</p> <p>B. FOR RAJASTHAN HIGH COURT BENCH AT JAIPUR :</p> <p>Hon'ble Mr. Justice Mohammad Rafiq Hon'ble Mr. Justice Mahesh Chandra Sharma Hon'ble Mr. Justice K.S. Ahluwalia Chairman, Bar Council of Rajasthan, Jodhpur President, Rajasthan High Court Bar Association, Jaipur Advocate General, Rajasthan Member, Bar Council of India from the State</p>

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27	Judgment Evaluation Committee for the purpose of initiating process of regular promotion on the basis of merit-cum-seniority for 116 vacancies in the District Judge cadre	Hon'ble Mr. Justice G.K. Was Hon'ble Mr. Justice P.K. Lohra
28	To look into the proposed draft of Rajasthan Subordinate Courts Class IV Servants and Drivers Recruitment Rules, 2003	Hon'ble Mr. Justice Sangeet Raj Lodha Hon'ble Mr. Justice Arun Bhansali
29	To propose Rules for allotment of Government buildings in control of District Judges in the subordinate Courts for running canteens, and for commercial activities like xerox machine, fax/internet services, sale of law books, or other type of works, and the conditions, on which such Government buildings in control of District Judge, may be given on licence	Hon'ble Mr. Justice Govind Mathur Hon'ble Mr. Justice Vijay Bishnoi
30	Juvenile Justice Committee for implementation of the directions issued by Hon'ble Supreme Court vide order dated 06.02.2015 in Writ Petition (C) No. 473/2005 -- Sampurna Behria Vs. Union of India & Ors.	Hon'ble Mr. Justice M.N. Bhandari Hon'ble Mr. Justice Sandeep Mehta
31	Purchase Committees :- For purchase of articles worth upto Rs. 5,00,000/- (Rupees Five Lacs).	AT JODHPUR :- Registrar (Admn.) Registrar (Classification) Dy Registrar (Accounts) Junior Accountant AT JAIPUR :- Registrar (Admn.) Registrar (Vigilance) Registrar (Classification) Accountant
32	District Level Computer Committee at each District to resolve the vendor related issues under E-Courts Project, supervise the CIS data entry work, implementation of service initiation in each court complexes in their respective Districts and to implement the directions issued by the Rajasthan High Court Steering Committee and by the E-Committee, Supreme Court of India.	District Judge Nodal Officer of the District Headquarter Court Manager
33	Pursuant to the provisions of the Rajasthan Transparency in Public Procurement Act, 2012 and Rajasthan Transparency in Public Procurement Rules, 2013, following officers are nominated for publishing of procurement related information/documents on Rajasthan State Public Procurement Portal i.e. http://sppp.rajasthan.gov.in for purchase of articles worth above Rs. 1 Lac and upto Rs. 50 Lacs.	Registrar (Admn.) - Nodal Officer, Rajasthan High Court, Jodhpur DIO, Computer Cell - Expert Rajasthan High Court, Jodhpur

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34	Committee of State Unit constituted in exercise of powers conferred under Rule 6 of the State Unit Bye Laws of Indian Law Institute, New Delhi.	Hon'ble Mr. Justice Govind Mathur - Executive Chairman Hon'ble Dr. Justice Vineet Kohari - Secretary Hon'ble Mr. Justice Mohammad Rafiq Hon'ble Mr. Justice Sangeet Raj Lodha Hon'ble Mr. Justice Sandeep Mehta Hon'ble Mr. Justice Vijay Bishnoi Shri M.S. Singhvi, Senior Advocate, Jodhpur Shri Jhanwar Lal Purohit, Sr. Advocate, Jodhpur - Treasurer Shri Eklavya Bhansali, Advocate, Jodhpur - Joint Secretary Dr. Pushpendra Singh Bhati, Advocate, Jodhpur Shri Ashok Mehta, Advocate, Jaipur Prof. Dr. M.K. Bhandari, Jodhpur Prof. Dr. Satish Shastri, Director, Modi's Girls Law College, Laxmangarh
35	To look into the matter and make suggestions for implementation of recommendations of the Shetty Commission in respect of employees of the Subordinate Courts pursuant to the directions issued by Hon'ble Supreme Court vide judgment dated 16.03.2015 passed in I.A. No.297/2012 in Writ Petition (Civil) No. 1022/1989 - All India Judges Assn. & Ors. Vs. Union of India & Ors.	Hon'ble Mr. Justice Govind Mathur Hon'ble Mr. Justice Arun Bhansali
36	For disposal of condemned /surplus articles lying in Store of the Rajasthan High Court at Jodhpur except the computers & its peripherals.	Registrar (Classification) Dy. Registrar (Judicial) Shri Naresh Purohit, A.A.O. Accountant, Treasury (City)
37	For preparing action plan and to oversee the utilisation of funds of XIV Finance Commission allocated for Rajasthan.	Hon'ble Mr. Justice Ajay Rastogi Hon'ble Mr. Justice Mohammad Rafiq Hon'ble Miss Justice Bela M. Trivedi
38	To consider the matter with regard to fixing time limit in Clause 11 and some queries/difficulties being raised/faced by Judicial Officers while following the Revised Schedule of Standard of Work done in Subordinate Courts, prescribed vide Circular No.12/P.I/2013 dated 08.08.2013.	Hon'ble Mr. Justice Prashant Kumar Agarwal Hon'ble Mr. Justice P.K. Lohra
39	To consider the relevant Rules of the State Government and other High Courts for recording remarks relating to "integrity doubtful" or "integrity withheld" or any other remarks concerning the integrity of the Judicial Officer in his Annual Confidential Reports which is an in-house procedure and make recommendations for such in-house procedure.	Hon'ble Mr. Justice Govind Mathur Hon'ble Mr. Justice Banwari Lal Sharma
40	LIBRARY COMMITTEE :	FOR JODHPUR : Hon'ble Mr. Justice Govind Mathur Hon'ble Mr. Justice Sangeet Raj Lodha Hon'ble Mr. Justice Sandeep Mehta Hon'ble Mr. Justice Mahendra Maheshwari FOR JAIPUR : Hon'ble Mr. Justice Ajay Rastogi Hon'ble Mr. Justice Mohammad Rafiq Hon'ble Mr. Justice K.S. Ahluwalia Hon'ble Mr. Justice Banwari Lal Sharma

BY ORDER


 REGISTRAR GENERAL

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No. PA/RG//COMMITTEES/2015/1152

Date : 01.09.2015

Copy also forwarded to the following for information and necessary action:-

1. Registrar (Admn.)/ (Vigilance)/ (Class.)/ (Rules)/ (Writs) (Exam.)/ O.S.D.(F&I)/ Registrar-cum-C.P.C., Rajasthan High Court, Jodhpur/ Bench, Jaipur
2. Registrar -cum- Principal Secretary to Hon'ble the Chief Justice, Rajasthan High Court.
3. Member Secretary, Rajasthan State Legal Services Authority, Jaipur.
4. Director, Rajasthan State Judicial Academy, Jodhpur.
5. All Dy. Registrars, Rajasthan High Court, Jodhpur/ Jaipur Bench, Jaipur.
6. All Private Secretaries to Hon'ble Judges, Rajasthan High Court, Jodhpur / Jaipur Bench, Jaipur.
7. All Assistant Registrars of Administrative Sections, Rajasthan High Court, Jodhpur/ Bench Jaipur.
8. Senior Librarian, Rajasthan High Court, Jodhpur/ Jaipur Bench, Jaipur.
9. All A.O.Js. of Administrative Sections/ A.A.Os., Rajasthan High Court, Jodhpur/ Jaipur Bench, Jaipur.
10. All concerned.


REGISTRAR GENERAL